

ITEM NO.9
SECTION II

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

Criminal Appeal No(s). 705-706/2019

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

ATEEQ AHMAD

Respondent(s)

Date : 28-03-2022 These appeals were called on for hearing today.

For Appellant(s)

Mr. Garvesh Kabra, AOR
Mr. Arihant Jain (Adv)

For Respondent(s)

Mr. Rajender Prasad, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Both respondents are duly represented.

Records have not been received.

However, this matter involves sentence of life imprisonment.
Therefore, as per Order XX, Rule-5, Sub-rule-3, records be
requisitioned from concerned Courts. Issue DO letter in this
regard.

List again on 10.05.2022.

SAURABH PARTAP SINGH LALER
Registrar

pm